

12.01 hrs.

**PAPERS LAID ON THE TABLE****Annual Report of the All India Federation of Co-operative Spinning Mills Ltd. Mumbai for the year 1995-96 etc.**

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA) : I beg to lay on the Table :

*[Translation]*

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited Mumbai, for the year 1995-96.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2241/97]

**Notifications under Standards of Weights and Measures Act, 1976 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : I beg to lay on the Table :

- (1) A copy each of the following Notificatinos (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976 :
  - (i) The Standards of Weights and Measures (Packaged Commodities) (First Amendment) Rules, 1997 published in Notification No. G.S.R. 139 (E) in Gazette of India dated the 6th March, 1997.
  - (ii) The Standards of Weights and Mesures (General) (Amendment) Rules, 1996 published in Notification No. G.S.R. 27 (E) in Gazette of India dated the 22nd January, 1997, together with a corrigendum thereto published in Notification No. G.S.R. 335 (E) dated the 24th June, 1997.
  - (iii) The Standards of Weights and Measures (Packaged Commodities) (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 140 (E) in Gazette of India dated the 7th March, 1997, together with a corrigendum thereto published in Notification No. G.S.R. 336 (E) dated the 24th June, 1997.

- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2242/97]

- (3) A copy of the Consumer Protection (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 95 (E) in Gazette of India dated the 27th February, 1997, under sub-section (1) of section 31 of the Consumer Protection Act, 1986.

[Placed in Library. See No. LT 2243/97]

**Border Security Force Act, 1968***[English]*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Sir, I beg to lay on the Table a copy of the Border Security Force Medical Officers Cadre) (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 273 in Gazette of India dated the 5th July, 1997 under sub-section (3) of section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT 2244/97]

**Annual Report and Review on the working of Lakshdweep Development Corporation Ltd. Agatti for the year 1987-88**

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA) : I beg to lay on the Table on behalf of Dr. S. Venugopalachari :

*[Translation]*

- (1) A copy of each of the following papers (Hindi and English versions) under sub-setion (1) of section 619 A of the Companies Act, 1956 :

- (a) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1987-88.
- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1987-88, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Libarary. See No. LT. 2245/97]

- (b) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1988-89.
- (ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year

1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT. 2246/97]

(c) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1989-90.

(ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT. 2247/97]

(d) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1990-91.

(ii) Annual Report of the Lakshadweep Development Corporation Limited Agatti, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT. 2248/97]

(e) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1991-92.

(ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT. 2249/97]

(f) (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Agatti, for the year 1992-93.

(ii) Annual Report of the Lakshadweep Development Corporation Limited, Agatti, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Six Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT. 2250/97]

12.03 hrs.

[English]

COMMITTEE ON THE WELFARE OF SCHEDULED  
CASTES AND SCHEDULED TRIBES

Ninth and Tenth Reports and Minutes

SHRI K. PRADHANI (Nowrangpur) : Sir, I beg to present a copy each of the following Reports (Hindi and English

versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto :

(i) Ninth Report on Ministry of Petroleum and Natural Gas--Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Engineers India Limited.

(2) Tenth Report on Ministry of Petroleum and Natural Gas--Researvation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies.

12.03½ hrs.

[English]

SUPPLEMENTARY DEMANDS FOR GRANTS-  
(GENERAL)

THE MINISTER OF STATE IN THE MINISTRY OF  
FINANCE (SHRI SATPAL MAHARAJ) : Sir, on behalf of Shri P.

Chidambaram, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1997-98.

12.04 hrs.

RE : WITHHOLDING OF IMPLEMENTATION OF  
FIFTH PAY COMMISSION'S RECOMMENDATIONS

✓  
SHRI PRAMOD MAHAJAN (Mumbai-North East) :  
Mr. Deputy Speaker, Sir, as the Government have accepted the recommendations made by the Fifth Pay Commission for Central Government employees they were expected to issue the notification for implementation of the same by yesterday but all of a sudden an announcement was made yesterday in the afternoon that the Government have withheld the implementation of the recommendations for some time and that the notification will not be issued for the time being. In this regard, my first objection is that when the Parliament is in session and the Finance Minister is present in the House, there is no justification in making such announcement outside the Parliament, that too by a Government officer. I consider this action as contempt of the House. If at all, it became unavoidable to withhold the issuance of notification, it would have been better if the Finance Minister had made the announcement here. Making such announcements outside the House is violation of the conventions of the House and also disregard to the House. However, the most important matter is widespread resentment among the Central Government employees about the intentions of the Government regarding the implementation of the Vth pay commission. They want to know the reasons for postponing the above implementation and what actions the Government now propose to expedite the implementation? Therefore, we would like the Government to make a statement on this issue